

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**

*(Through Physical Hearing / VC mode [Hybrid])*

**ITEM No. 60**  
**CA Nos.80, 88 of 2023 in**  
**CP No.53/BB/2023**

**IN THE MATTER OF:**

Sri Saravanakumar Shivakumar & Ors. ... Petitioners  
Vs.  
M/s. Asmakam Infra Projects Pvt. Ltd. & Ors. ... Respondents

**Order under Section 241-242 of Companies Act, 2013**

**Order delivered on: 30.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Shashank for Shri Arjun K. Perikal, Adv.  
For the R1, R2, R3, R5 : Shri S. Vivekananda, Shri Gokul R., Advs.  
For the R4 : Shri K. Chethan Kumar, Adv.

**ORDER**

1. Heard the Ld. Counsels for the Parties.
2. It is noticed that pleadings are complete. Shri S. Vivekananda, Ld. Counsel for Respondent Nos.1, 2, 3 and 5 seeks for modification of the interim Order granted on 03.05.2023 in view that the said Order is stalling the development of the Project work of the R-1 Company, and in this regard he has given an undertaking that no assets of the R-1 Company will be alienated, and that he seeks this modification only for the purpose of development of the Project work. Taking into consideration of the aforesaid undertaking, the interim Order granted on 03.05.2023 is extended till the next date of hearing with the modification that the development of Project work of the R-1 Company may not be adversely affected.
3. List the matter on **11.07.2024** for further consideration.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**